# GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA

### **UNSTARRED QUESTION NO. 1262**

TO BE ANSWERED ON 25.07.2018

#### **AADHAAR FOR HOMELESS**

1262. SHRI KIRTI AZAD: SHRI MOHD. SALIM: SHRI MD. BADARUDDOZA KHAN:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether a large number of homeless people/people without a residential address across the country could not be issued Aadhaar number so far;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government plans to provide Aadhaar number to such people; and
- (d) if so, the measures taken/proposed to be taken by the Government in this regard and if not, the reasons therefor?

#### **ANSWER**

## MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI S. S. AHLUWALIA)

(a) to (d): Enrolment for Aadhaar is done for all residents of the country including homeless people.

Section 5 of the Aadhaar Act, 2016 inter-alia provides that the authority (UIDAI) shall take special measures to issue Aadhaar number to persons who do not have any permanent dwelling house. Accordingly, UIDAI has provided facility to enrol such persons who do not possess any of the required supporting documents through a pre-designated introducer, identified and notified by the UIDAI Registrar or the Regional offices of UIDAI. As on date, more than 12 lakh Aadhaar have been issued based on introducer system.

Schedule-II (list of acceptable supporting documents for enrolments), of the Aadhaar (Enrolment & Update) Regulations, 2016 includes certificate of address issued by MP/MLA/Village Panchayat head etc. as one of the acceptable supporting documents for Aadhaar enrolment.

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